

Snehlata Shrivastava
IAS (MP:1982)
SECRETARY (JUSTICE)



DEPARTMENT OF JUSTICE
GOVERNMENT OF INDIA

D.O. No. 15011/27/2017-JUS(AU) / 770 to 772

Dated the 09th August, 2017

Dear

This is to apprise you of the significant events relating to the Department of Justice for the month of July, 2017.

1. Regarding appointment of Judges, there were 15 fresh appointments of Judges in the High Courts of Allahabad (09) and Punjab & Haryana (06).
2. Now the process of detailed scrutiny of proposals received for appointment of judges from High Courts has been initiated. In the case of advocates, their reported judgments and in case of judicial officers their case disposal time and number of adjournments are being evaluated by an in house team having legal background.
3. Department of Justice has reiterated the stand of the Government on Memorandum of Procedure (MoP) vide letter dated 11.07.2017 to Supreme Court in view of the recent Supreme Court judgment dated 04.07.2017 which highlighted the need to revisit the process of selection and appointment of judges to the Constitutional Courts. The instant Judgment brings out the system's failure of not providing an appropriate procedure for making assessment of the personality of the recommendees.
4. The Seventh meeting of the Project Sanctioning Committee (PSC) under the Scheme for Action Research and Studies on Judicial reforms was held on 13.07.2017 to consider projects proposals received under the Scheme for undertaking research projects in the field of judicial reforms. Six (06) proposals were placed before the Committee, of which three (03) were approved.
5. Under the initiatives of Pro-Bono Scheme, total 30 lawyers from different parts of the country have been registered and nearly 4 cases of the marginalized applicants have been assigned to the advocates for Pro Bono services during July 2017. Total 149 lawyers have been registered and total 97 cases have been assigned to Pro Bono lawyers till date. Around 1000 advocates of Supreme Court have been requested through SMSs to join this noble initiative.

contd.....2/-

6. Under the Phase II of the eCourts Mission Mode Project, eCourts Services Mobile App was inaugurated by Minister of Law & Justice on 22nd July, 2017; which would be useful to Citizens, Litigants, Lawyers, Police, Government Agencies and other Institutional Litigants. Services are given under different captions viz. Search by CNR, Case Status, Cause List and My Cases.

It was approved in the eCommittee meeting held on 12th July, 2017, that Video Conferencing for 2768 Court Complexes and 958 Jails will be taken up during this year. The Bureau of Police Research & Development (BPR&D) will be conducting training sessions for court and jail officials in use & management of Video Conferencing equipments.

7. Under the human resource development initiative, an agreement was signed by Department of Justice with University of California, Berkeley for conduct of two training programmes for Judicial Officers of Subordinate Judiciary on "Court administration and procedures" of two weeks each. There will be one programme per year over two calendar years i.e.2017 and 2018, each programme consisting of 26 participants.

8. Minister of Law and Justice took a review meeting with Department of Justice officials in Guwahati on 31.07.2017² with Chief Minister of Assam and his team regarding pendency, infrastructure for subordinate judiciary and eCourts Project.

9. Non-compliance of ACC directions - NIL

Yours sincerely,
Sd/-
(Snehlata Shrivastava)

Shri P.K.Sinha,
Cabinet Secretary,
Cabinet Secretariat,
Rashtrapati Bhavan
New Delhi.

Copy to:-

- 1) PS to Minister of Law & Justice and Electronics & Information Technology, Shastri Bhawan, New Delhi.
- 2) PS to Minister of State for Law & Justice and Electronics & Information Technology, Shastri Bhawan, New Delhi.

(Snehlata Shrivastava)

जारी किया/ISSUED
हस्ताक्षर/Signature.....
दिनांक/Date.....10/07/17